

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00463/2020

Thursday this the 8th day of October, 2020

CORAM:

**HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER
HON'BLE Mr.K.V.EAPEN, ADMINISTRATIVE MEMBER**

(By Advocate Mr.R.Muraleedharan)

versus

1. Union of India
Represented by the Secretary to Government
Ministry of Information and Broadcasting
New Delhi, Pin 110 001
2. The Chief Executive Officer
Prasar Bharathi Broadcasting Corporation of India
New Delhi, Pin – 110 001
3. The Director General
All India Radio, Akashwani Bhavan
Parliament Street, New Delhi
Pin – 110 001
4. The Station Director
All India Radio
Ramavarmapuram, Thrissur , Pin 680 631

(By Advocate : Mr.S.R.K.Prathap,ACGSC)

This application having been heard through video conference on 8th October, 2020, this Tribunal on the same day delivered the following :

O R D E R (O R A L)

HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER

The applicant is a pensioner, retired from service on superannuation on 31.8.2014 when he was working as Grade-I Music Composer, B-High Grade Classical Vocal Artist and B-High Grade light music vocal artist at All India Radio, Thrissur. The applicant is aggrieved by the non-grant of Multi Grade Pay Structure to him as recommended by the Central Pay Commission in the year 1996. He contends that the same was granted to many Artists who approached Appellate Tribunals and obtained orders in their favour. Hence, he approached this Tribunal praying for the following reliefs:

"(a) Call for the records relating to recommendations made by the 3rd respondent for approval to grant of Multi Grade Pay Structure as applicable to Instrumentalists in All India Radio, and other monetary and consequential benefits relating thereto, to the applicant.

(b) Direct the respondents to implement the recommendations of the 5th Central Pay Commission with effect from 1.1.1996 and grant Multi Grade Pay Structure as applicable to Instrumentalists in All India Radio to the applicatn and other monetary and consequential benefits relating thereto forthwith;

(c) Award cost and incidental to this application. "

2. When the matter came up for consideration, it has come out that the representation at Annexure A-10 praying for the same reliefs is pending before the respondent no.3 and the 3rd respondent has not taken any decision on the same so far. Counsel for the applicant submits that the applicant will be satisfied if the representation submitted by the applicant is decided by the respondents on the basis of various decisions of this Tribunal, Courts and orders passed by the department within a stipulated period of time.

3. Adv.Mr.S.R.K.Prathap,ACGSC takes notice on behalf of the respondents and submits that the respondents have no objection for considering the representation in the light of relevant rules.

4. In view of the limited reliefs sought for, without going into the merits of the matter, we hereby direct the Competent Authority to consider Annexure A-10 representation in the light of relevant rules, regulations and various decisions on the subject and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. The Original Application is disposed of as above. No costs.

(K.V.EAPEN)
ADMINISTRATIVE MEMBER

(P.MADHAVAN)
JUDICIAL MEMBER

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List of Annexures

Annexure A1 - True copy of the intimation received by the applicant from the Programme Executive dated 4.12.1987

Annexure A2 - True copy of the communication received by the applicant intimating the upgradation of the applicant to Grade-1 Artist.

Annexure A3 - True copy of the order of the Hon'ble Administrative Tribunal, Madras Bench, in O.A No.862 to 865/2004 & 883/2004 dated 20.4.2005

Annexure A4 - True copy of the application submitted by the applicant to the Director and Zonal Head of All India Radio, Thiruvananthapuram, dated 16.5.2011

Annexure A5 - True copy of the application submitted to the 3rd respondent dated 27.7.2016

Annexure A6 - True copy of the communication received by the applicant dated 13.10.2016

Annexure A7 - True copy of the communication received by the applicant dated 28.11.2017

Annexure A8 - True copy of the application submitted to the 3rd respondent dated 17.5.2018

Annexure A9 - True copy of the proposal forwarded by the 3rd respondent to the Ministry of Information and Broadcasting for approval dated 7.2.2019

Annexure A10 - True copy of the application submitted to the 3rd respondent dated 8.6.2020

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